

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 5476  
TO BE ANSWERED ON 28.03.2018**

**Fake Caste Certificates**

**5476. SHRI RATTAN LAL KATARIA:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) the details of the cases of securing employment on the basis of false caste certificates which came to the notice of the Railways during 2014, 2015, 2016 and 2017 along with action taken thereon;**
- (b) the steps taken/being taken to check the recurrence of such cases in future;**
- (c) whether promotion of SC/ST employees is withheld or kept in sealed cover during the process of verification of caste certificate at the time of promotion; and**
- (d) if so, the details thereof with legal base like DoPT order/court order, if any?**

**ANSWER  
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS  
(SHRI RAJEN GOHAIN)**

**(a) & (d) A Statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) & (b) OF UNSTARRED QUESTION NO. 5476 BY SHRI RATTAN LAL KATARIA TO BE ANSWERED IN LOK SABHA ON 28.03.2018 REGARDING FAKE CASTE CERTIFICATES.**

**(a) There are 105 complaints of fake caste certificates received for the period 2014-2017 (including 31 carried forward complaints received prior to 2014). The details of such cases are mentioned below:-**

<b>S.No.</b>	<b>Details</b>	<b>No. of cases</b>
<b>1</b>	<b>Under investigation</b>	<b>72</b>
<b>2</b>	<b>Investigation Completed</b>	<b>33</b>
	<b>i)Cases proved and detected as false after due verification</b>	<b>29</b>
	<b>ii)Cases not proved as false after due verification i.e. cases found as genuine.</b>	<b>04</b>
<b>3</b>	<b>Removed from service</b>	<b>17</b>
<b>4</b>	<b>Under DAR proceedings</b>	<b>12</b>

**(b) Instructions were issued on 01.10.1982 circulating therewith a copy of Ministry of Home Affairs letter dated 29.06.1982 regarding verification of caste certificates produced by the candidates wherein it has been laid down that each officer who has been assigned the responsibility of recruitment or maintenance of the Service Records of the employees should ensure the Scheduled Caste/Scheduled Tribe certificates issued by the civil authorities are properly checked. If any discrepancy is noticed in such certificates, it should be immediately brought to the notice of the civil authorities for necessary action. The above instructions have been reiterated from time to time and latest on 23.06.2016 enclosing therewith a copy of Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training's O.M. in the matter to all the Zonal Railways/Production Units etc., to follow the extant instructions.**

**(c) No Madam.**

**(d) Does not arise.**

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